CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.405
Service Tax Misc. Application No. 86670 of 2019
in
Service Tax Appeal No. 89103 of 2018

(Arising out of Order-in-Appeal No. MKK/08/APPEALS-11/2018-19 dated 06.07.2018 passed by the Commissioner of Central Tax(Appeals), Raigad)

M/s Nahar Builders Ltd ....Appellant
Mahalaxmi Chambers 22
Bhuabhai Desai Road
Cumballa Hills
Mumbai. Maharashtra-400026

VERSUS

C.C.G.ST., Mumbai Central ....Respondent
Null 4th Floor, GST Bhawan,
115, MK Road,
Churchgate
Mumbai, Maharashtra-400020

APPERANCE:

None for the Appellant
Shri S.B. Mane, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85115 / 2020

Date of Hearing: 21.01.2020
Date of Decision: 21.01.2020

PER: AJAY SHARMA

An Application dated 24.12.2019 has been filed by the Counsel for the Appellant stating that the Appellant has applied under the Sabka Vishwas Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section

127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 14.11.2019.

2. In view of the above, the Appeal filed by the Appellant before this Tribunal ceases to exist and the same is accordingly dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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